1	2	3
(ii)	Freedom fighters who suffered outside British India (other than INA)	6,830/- + Dearness Relief @ 123%
(iii)	Other freedom fighters (including INA)	6,330/- + Dearness Relief @ 123%
(iv)	Widow/widower of above categories of freedom fighters	Entitle same as of the respective deceased freedom fighter
(v)	Each unmarried and unemployed daughters (upto three such daughters)	1,500/- + Dearness Relief @ 123%
(vi)	Mother and father each	1,000/- + Dearness Relief @ 123%

Facilities provided to freedom fighters:

- (i) Free railway pass for (a) 3 tier AC in Rajdhani and Chair Car (CC) in Shatabdi/ Jan Shatabdi trains and (b) 1st Class/2nd AC Sleeper in all other trains for freedom fighter and their widows alongwith a companion for life.
- (ii) Free medical facilities in all Central Government hospitals and in hospitals run by PSUs under the control of the Bureau of Public Enterprises. C.G.H.S. facilities have also been extended to freedom fighters and their dependents;
- (iii) Telephone connection, subject to feasibility, without installation charges, and on payment of only half the rental;
- (iv) General Pool residential accommodation (within the overall 5% discretionary quota) to freedom fighters living in Delhi.
- (v) Accommodation in the Freedom Fighters' Home set up at New Delhi for freedom fighters who have none to look after them.

In addition to the above facilities, ex-Andaman freedom fighters and their widows are also entitled to the free air travel facility to visit Andaman and Nicobar Islands, once a year, along with a companion.

All major facilities provided to freedom fighters are also extended to their widows/widowers.

Strengthening disaster management mechanism in States

†1604. SHRI JAI PRAKASH: Will the Minister of HOME AFFAIRS be pleased to state:

[†]Original notice of the question was received in Hindi.

- (a) whether the Central Government is providing help to States for strengthening efficient and active disaster management mechanism; and
 - (b) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MULLAPPALLY RAMACHANDRAN): (a) and (b) Yes, Sir. The Central Government has undertaken various measures to help/assist the States/Union Territories (UTs) for strengthening the existing institutions and/or creating new such institutions for efficient management of disasters such as:—

- Strengthening the States/UTs in preparation of Plans for Disaster Management in the State through National Disaster Management Authority (NDMA). An amount of Rs.
 3.20 crore has been given by NDMA to different States/UTs during financial year 2009-10.
- Issuing National Policy on Disaster Management and disaster specific and thematic guidelines for guidance of States/UTs in tackling disasters. NDMA has released 26 guidelines such as Management of Earthquakes; Landslides and Snow Avalanches; Chemical Disasters; Biological Disaster; Medical Preparedness and Mass Casualty Management etc.
- Constitution of National Disaster Response Fund/State Disaster Response Fund for providing relief during disasters. Based on the recommendations of 13th Finance Commission, corpus of Fund to the tune of Rs. 33580.93 crore for State Disaster Response Fund has been earmarked for the period 2010-11 to 2014-15. During 2010-11, Rs. 2948.795 crore has been released to the States as central share to State Disaster Response Fund (Calamity Relief Fund).
- For Strengthening and Capacity Building measures of States, various steps have been taken up, viz.:
 - (i) On recommendations of 13th Finance Commission, Rs. 525 crore has been allocated for the States as Grant for Capacity Building for Disaster Response for the period 2010-11 to 2014-15. The guidelines to this effect as well as Rs. 105 crore has been released to the States during 2010-11.
 - (ii) Programme for "Institutional Strengthening and Capacity Building for Disaster Risk Reduction" under Government of India "UNDP Disaster Risk Reduction Programme (2009-12)" is under implementation.
 - (iii) Providing financial assistance to Administrative Training Institutes and other training institutes in States/UTs for operation of a Faculty/ Centre of Disaster Management for strengthening the Capacity Building measures of States/UTs through National Institute of Disaster Management (NIDM).

- (iv) Under the earlier conducted National Programme for Capacity Building of Engineers in Earthquake Risk Management (NPCBEERM) and the National Programme for Capacity Building or Architects in Earthquake Risk Management (NPCBAERM) with the objective to equip the working engineers and architects with relevant knowledge on the subject, till March, 2010, 2528 practising engineers and 1361 practising architects have been trained.
- (v) National Disaster Response Force (NDRF) is imparting training to various stakeholders including the training for the State Police Force employed for Disaster Management and sensitizing the community for Disaster preparedness.
- Revamping of Civil Defence and Strengthening of Fire and Emergency Services in the States/UTs at a cost of Rs. 100 crore and Rs. 200 crore respectively are under implementation.

Damage due to floods in U.P.

†1605. SHRI KALRAJ MISHRA: Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether Union Government has evaluated or is in the process of evaluating damages to kharif crop and loss of property and lives caused by heavy rains during monsoon this year in the State of Uttar Pradesh; and
 - (b) the details of financial assistance being give to farmers/rural families?

MINISTER OF STATE IN THE MINISTRY OF HOME **AFFAIRS** (SHRI MULLAPPALLY RAMACHANDRAN): (a) and (b) Yes, Sir. On receipt of a memorandum from the Government of Uttar Pradesh, seeking financial assistance for floods of 2010, an Inter-Ministerial Central Team (IMCT) visited the affected areas for an on-the-spot assessment/evaluation of the damage and requirement of funds for relief operations by State Government. IMCT visited the State from 19-21 October, 2010 and again from 29th October, 2010 to 1st November, 2010. The report of the Central Team will be considered by the Inter-Ministerial Group (IMG) and thereafter by High Level Committee (HLC) for assistance from National Disaster Response Fund (NDRF), as per the laid down procedure.

The State Government concerned is primarily responsible for undertaking relief measures at ground level in the wake of notified natural calamities, out of the corpus of State Disaster Response Fund (SDRF), in accordance with items and norms approved by the Government of India. In cases of calamities of severe nature, SDRF is supplemented by the National Disaster Response Fund (NDRF) in accordance with the laid down procedure.

[†]Original notice of the question was received in Hindi.